

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL (ALLAHABAD BENCH), ALLAHABAD

D.A.N.D.
T.H.U.N.D.

1039/90

OF 199

Date of decision : 16-10-90

.....Vinay Kumar Chaturvedi & others Petitioner
.....Shri A. S. Sinha, Advocate for the Petitioner.

Versus

.....W.H. & others, Respondent
.....Shri A. S. Sinha, Advocate for the Respondent (s).

CORAM:-

The Hon'ble Mr. JUSTICE L. C. Sivadhan, V.C.

The Hon'ble Mr. K. Obayya, A.M.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether to be circulated to all other Benches ?

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Signature

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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

O.A.No.1039 of 1990

Vinay Kumar Chaturvedi & others...Applicant.

Versus

Union of India & othersRespondents.

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. K. Obayya, A.M.

(By Hon'ble Mr. Justice U.C. Srivastava, V.C.)

The applicants, 13 in number, applied for the post of Class IV Khalasi in Electrical Locomotive Division, Jhansi and after qualifying the written test, they were called for interview. They allegedly passed the written test, that is why they were called for interview. From the newspaper they learned that they have been declared passed in the written test examination. Final result was declared after completing the written test and interview test and 146 candidates were selected including the applicants also and the declaration of the final result was pasted on the Notice Board in the month of October, 1988 but even then the appointments have not been given to the applicants and till February, 1989 only 70 candidates who were selected, were given appointment and rest were informed that there is initiation of Electric Lines till the Etarsi Station, as such the persons, who were working in the Steam Shad, were adjusted firstly as the Steam Shad was terminated. Although they were made to believe that they will be given appointment till December, 1989 but despite requests, nothing was done and as such they after approaching the departmental authority, approached the tribunal praying that the respondents

be directed to appoint the applicants on the post of grade IV Khalasi in the pay scale of 750-940 either in the Jhansi Division or in Bhopal Division or outside where the posts are lying vacant after expiry of the term of their panel declared on 30.10.88. It is further prayed that the respondents be directed to extend the period of panel of the applicants otherwise it will be exhausted by 30.10.90.

2. The respondents have opposed the application. It has been stated by them that the panel consisting of 146 candidates against 29 vacancies which were advertised, were to be filled in by the direct recruitment and a panel consisting of 146 persons in accordance with merit, was prepared and 70 candidates were appointed and others could not be appointed due to absorption of surplus staff of steam shed at Agra Cantt and Gwalior as those sheds were closed and there was shrinkage of staff strength in Jhansi steam-Loco-shed also. Secondly, a ban on direct recruitment from open market was imposed by the General Manager, Bombay vide letter dated 31.3.90. Even though life of the panel has expired but as the applicants have been selected, there appears no reason as to why they shall not be given appointments as and when vacancies arise and priority will be given to them in preference to the new comers. Accordingly, the application stands disposed of with the direction that the cases of the

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applicants for appointment shall be considered
as and when vacancies arise. No order as to costs.

Ruthpage
MEMBER (A)

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VICE CHAIRMAN.

DATED : OCTOBER 16, 1992.
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